

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 18TH day of DECEMBER, 2007.

**HON'BLE MR. G. GEORGE PARACKEN, MEMBER- J.
HON'BLE MR. K.S. MENON, MEMBER- A.**

ORIGINAL APPLICATION NO. 1224 OF 2007

Smt. Manju Tiwari, PGT (Physics),
Kendriya Vidyalaya, Manauri, Allahabad,
R/o 34, Nirupma, HIG, A.D.A, 33-A,
Stanley Road, Allahabad.

.....Applicant

VE R S U S

1. Union of India through Secretary, H.R.D,
Shastri Bhawan, New Delhi.
2. Assistant Commissioner,
Kendriya Vidyalaya Sangathan, Sector- J,
Aliganj, Luckow.
3. Principal, Kendriya Vidyalaya (AFS),
Manauri, Allahabad.

.....Respondents

Present for the Applicants:

Sri Satish Mandhyan

Present for the Respondents :

Sri D.P. Singh

ORDER

BY HON'BLE MR. G. GEORGE PARACKEN, J.M.

Sri S. Mandhyan, counsel for the applicant submits that after filing of the O.A, the respondents have started recovering Rs. 4000/- from the monthly pay of the applicant. Sri D.P. Singh, counsel for the respondents on the other hand has submitted that the applicant was

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informed on 15.12.2007 that her husband has been allotted accommodation on same station and, therefore, she is not entitled for H.R.A and as such the H.R.A paid to her is being deducted. Counsel for the respondents further submits that the applicant has not filed any representation before the respondents' authorities against the said deduction. Counsel for the applicant has fairly submitted that in the above circumstances, he would withdraw the O.A with the liberty to approach this Tribunal, in case, the reply of the respondents to the representation of the applicant is adverse to her.

2. The O.A is accordingly dismissed as withdrawn with liberty to the applicant to approach the Tribunal, if she is not satisfied with the orders of the respondents passed on her representation.

Ghosh

MEMBER-A.

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MEMBER-J.

/Anand/